<u>In the National Company Law Tribunal, New Delhi</u> <u>Registrar</u>

CP No. 187/2016

SECTI.ON OF THE COMPANIES ACT: 391 (2) & 394

In the matter of:

M/s. Superlative Products Pvt. Ltd.

..... Petitioner

Order deliver on 05.10.2017

Coram: Shiv Ram Bairwa, Registrar

:

For the Petitioner (s)

Shri Dilip Singh, Advocate

Ms. Geeta Panday, Advocate

Shri Amit Kumar, Company Secretary

For Regional Director

None Appeared

For official Liquidator

None Appeared

ORDER

This matter was filed under section 391 (2) & 394 of the Companies Act, 1956 before Hon'ble High Court of Delhi and received on transfer to this Tribunal pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

OL and RD reports have been filed on 17.5.2017 & 14.9.2017 respectively.

On 4.10.2017, the petitioner has filed compliance affidavit in terms of notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India and affidavit with regard to compliance of regulatory/statutory bodies. The advocate for the petitioner has also filed affidavit in compliance of Hon'ble High Court order dated 8.3.2016.

List the matter before the Hon'ble Principal Bench on 10.10.2017.

(Shiv Ram Bairwa) Registrar